

Implementation of EPFPS

†2435. MISS ANUSUIYA UIKEY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that [Employee Provident Fund Pension Scheme] (EPFPS) has been implemented by the Central Government since 1995 and the amount of pension has been increased time to time according to the price rise;

(b) if so, whether the orders have been issued by the Central Government after notifying the amendments made through pension improvement procedure, in the Gazette and whether the Government and semi-government employees of the States and the Centre are being paid the pension as per the scheme; and

(c) if notification and orders have not been issued, the reason therefor and by when these will be issued?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) The Employees' Pension Scheme, 1995 has been implemented by the Central Government since 1995. Increase in the form of relief for pension has been granted from time-to-time (total four times till date) in the following manner and the grant of pension has increased accordingly:

Rate of Relief	Granted w.e.f.
4% of original pension amount	15.11.1996
5.5.% of original pension amount	01.04.1998
4% of original pension amount	01.04.1999
4% of original pension amount	01.04.2000

Also, following categories of pension were increased w.e.f. 29.01.2000 in the following manner:

Category of Pension	Increased from	Increased to
Widow/Widower Pension	Rs. 250/-	Rs. 450/-
Children Pension	Rs. 115/-	Rs. 150/-
Orphan Pension	Rs. 170/-	Rs. 250/-

However, grant of increase/relief under Employees' Pension Scheme, 1995 is not linked with price rise. The grant of relief is based on the Annual Actuarial Valuation of the Employees' Pension Fund.

†Original notice of the question was received in Hindi.

(b) Notifications and orders have been issued by the Central Government for grant of relief/increase in pension as mentioned in reply to part (a) above. Further, Central Government and State Government employees' are not covered under the Employees' Pension Scheme, 1995. The Semi-Government employees of States and Central Government undertakings are being paid pension as per this Scheme, if, such undertakings are covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(c) Does not arise in view reply to part (b) above.

Opening of medical colleges in big ESI hospitals

2436. SHRI RAM KRIPAL YADAV: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has any plan for opening of Medical Colleges in their big Employees State Insurance (ESI) hospitals all over the country, which have occupied lot of lands; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Yes, Sir. The ESI Corporation has plans to open Medical Colleges in selected hospitals which meet the regulatory requirements of Medical Council of India, all over the country.

(b) Details of Medical Colleges proposed to be set up in ESI hospitals are given in Statement (See below).

Statement

Details of proposed ESI Medical Colleges in existing

ESI Scheme (ESIS)/ESI Corporation (ESIC) Hospitals

Sl.No.	State	Location of the Project
1	2	3
1.	Andhra Pradesh	ESIS Hospital, Sanathnagar, Hyderabad
2.	Gujarat	ESIS Hospital, Naroda
3.	Haryana	ESIS Hospital, Faridabad
4.	Karnataka	ESIC Hospital, Rajajinagar, Bangalore
5.	Kerala	ESIC Hospital, Kollam
6.	Maharashtra	ESIS Hospital, Mulund